

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 30th-July, 1975.

NOTIFICATION  
INCOME TAX

NO.999(F.No.404/103/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.C. Abrol who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri B.D. Taneja made under Notification No.942(F.No.404/103/75-ITCC) dated the 19th June, 1975 is hereby cancelled with effect from the date Shri P.C. Abrol takes over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri P.C. Abrol takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.999(F.No.404/103/75-ITCC):

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*V.P. Mittal*  
(V.P. Mittal)

Deputy Secretary to the Government of India